

15.34 hrs.

**PREVENTION OF INSULTS TO  
NATIONAL HONOUR (AMEND-  
MENT) BILL, 1986\***

*(Substitution of new Sections for  
Section 3)*

[English]

**SHRI SHANTARAM NAIK (Panaji) :** I beg to move for leave to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971.

**MR. CHAIRMAN :** The question is :

"That leave be granted to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971."

*The motion was adopted*

**SHRI SHANTARAM NAIK :** I introduce the Bill.

15.35 hrs.

**WIDOWS' PENSION BILL,  
1985—CONTD.**

[English]

**MR. CHAIRMAN :** Before further discussion on the Widows' Pension Bill by Shri Virdhi Chander Jain is resumed, I would like to mention that 2 hours and 41 minutes have already been taken on this Bill, thus exhausting the time allotted for its discussion. On the last occasion, the Minister, Shrimati Margaret Alva, was intervening in the debate on the Bill. She has already taken 05 minutes. After the Minister finishes her speech, the mover of the Bill, Shri Virdhi Chander Jain, has right to reply to the debate. Therefore, we may extend the time for discussion on the Bill by another 30 minutes. I hope the House agrees.

**SOME HON. MEMBERS :** Yes, we agree.

**MR. CHAIRMAN :** The time for this Bill is extended by thirty minutes.

**THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P.V. NARASIMHA RAO) :** Sir, I do hope that the extension of such a magnitude is needed. All the cogent arguments pertaining to this Bill have been advanced already by my colleague. I really do not know, if there is anything else to add to what she had already said. Sir, his Bill actually goes against the grain of Government's policy. The essence of Human Resources Development is development and not charity. My own feeling is that Mr. Jain, belonging to older generation has not been able to appreciate the aspiration of the women of the younger generation. So, may be he and I are out of date, but since, I am dealing with this subject, I know something about it. He might, as well listen to me and withdraw the Bill. Sir, we really want to make the women competent. We want to add to their competence, to their productivity so that they become productive assets of the society. We do not want to give them doles from the age of 18. This looks preposterous to me. So it goes against the very policy of Human Resource Development. What we should do, what we should attempt to do always hereafter under this policy is to develop the skills of women, develop the competence of women. Therefore, I would like to tell Mr. Jain that he should withdraw the Bill and think of something in line with the policy. Let him come up with another Bill which is a little more in line with the policy and I will be very happy to comment on the Bill. If there is anything useful, I am prepared to take it. I am prepared to accept it. But under this, we are really negating the entire policy of the Government. I am sorry, Sir, I cannot accept it. I would like him to withdraw the Bill.

**MR. CHAIRMAN :** Mr. Jain.

[Translation]

**SHRI P.V. NARASIMHA RAO :** Please withdraw this Bill.

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